

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 42231 of 2017

(Arising out of Order-in-Appeal No. 53/2017 (CTA-I) dated 14.08.2017 passed by The Commissioner of GST & Central Excise, Appeals-I, Chennai – 600 034.

Shri. P. Nehru Nesan,
No.16, Kamaraj Street, Tagore Nagar,
Puducherry -605 110,

Appellant

Vs.

The Commissioner of Central Excise,
Pondicherry Commissionerate,
#1, Goubert Avenue, Beach Road,
Puducherry 605 0001.

Respondent

APPEARANCE:

For the Appellant : Sh. G. Natarajan, Advocate
For the Respondent : Ms. Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI. ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 15.01.2021
DATE OF DECISION : 15.01.2021

FINAL ORDER No. 40496 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The above cases also is included in the said list. The assessee has conceded to this. As the matter is closed, the appeals is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

RKP